

ITEM NO.101

COURT NO.1

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No.1830/2011

DR. UPENDRA PRASAD SINGH DEAD

Appellant(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

(With IA No.130310/2022 - APPLICATION FOR SUBSTITUTION)

WITH CrL.A. No.24/2013 (II-A)

(With IA No.102621/2019 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

CrL.A. No.1829/2011 (II-A)

S.L.P.(CrL) No.7895/2011 (II-A)

S.L.P.(CrL) No.7897/2011 (II-A)

Date : 08-12-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Appellant(s)

Mr. Neeraj Shekhar, AOR

Mr. V.N. Sinha, Sr. Adv.

Mr. Ram Ekbal Roy, Adv.

Ms. Priyanka Das, Adv.

Ms. Neha Das, Adv.

Mr. Ajai Kumar, Adv.

Mr. Binay Kumar Das, AOR

For Respondent(s)

Mr. Abhinav Mukerji, AOR

Ms. Pratishtha Vij, Adv.

Mrs. Bihu Sharma, Adv.
Mr. Akshay C. Shrivastava, Adv.

Mr. Nikhil Singhvi, Adv.
Ms. Shraddha Deshmukh, Adv.
Mr. Mohit Seth, Adv.
Mr. Bilal Ikram, Adv.
Ms. Supriya Juneja, AOR

Mr. Gopal Singh, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The parties are permitted to take inspection of the trial court records and to take relevant photocopies, if they so desire. This exercise shall be completed within a period of one week.
- 2 The trial court records shall thereafter be sent back to the competent court by the Registry.
- 3 List the matter on 11 January 2023.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar